BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI.

Original Application No. – 193 of 2024

IN THE MATTER OF:

Chandan Singh

.........Petitioners.

Versus

State of Himachal Pradesh & others.

.........Respondents

INDEX

Sr. No.	Particulars	P. No.
1.	Reply/Response of the Respondent No. 03 (District Magistrate, District Sirmaur, (HP) in compliance of order dated 26-08-2025.	1 to 5
2	Copy of demand drafts bearing No. 001258 dated 01-10-2025 and 001259 dated 01-10-2025 amounting of 10,000/ each forwarded through the concerned counsel vide letter dated 01-10-2025 (Annexure-R-I)	6 to 7
3	Report received from the Sub Divisional Officer, (C), Kaffota, District Sirmaur (HP) (Annexure-R-II)	8 to 24
4.	Report received from the Mining Officer, Sirmaur at Nahan (Annexure - R-III)	25
5.	Affidavit of behalf of respondent No. 3	26 to 27

Dated-
Place-

District Magistrate, District Sirmour, Nahan, (H.P.)

District Magistrate,
District Sirmaur at Nahan.
(Respondent No. 03)

Through

Mr. Anubhav Sharma
Panel Advocate Vibodh legal-30
2nd Flour, Behind ICICI Bank,
Jangpura Extension Extension,
New Delhi- 110014
Email- adv.anubhav@outlook.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPLE BENCH, NEW DELHI

Original Application No. 193/2024

IN THE MATTER OF:-

CHANDAN SINGH ……..…APPLICANT

VERSUS

STATE OF HIMACHAL PRADESH & ORS. ……RESPONDENTS

REPLY/RESPONSE OF THE RESPONDENT NO. 1 AND 03 (DISTRICT MAGISTRATE, SIRMAUR, HP, IN TERMS OF ORDER DATED 26-08-2025

MOST RESPECTFULLY SHOWETH:

1 That the instant matter was listed on 26-08-2025 and Hon'ble Tribunal has passed the direction (Para No. 5) as mentioned below-

(5.) " ***Respondent no. 1 did not file its response and did not appear before this tribunal on 10-02-2025. Even though respondent no. 3 had filed its response but none appeared for respondent no. 3 on 10-02-2025. Presence of respondents no. 1 and 3 was essential for just and proper adjudication of the questions involved in the case and unnecessary adjournment was caused due to their absence. Costs were imposed on respondents no. 1 and 3 for unnecessary adjournment caused by their default. No ground for waiver of costs and recalling/ setting aside order dated 10-02-2025 is made out and IA No. 208/2025 and IA No. 468/20255 are dismissed".***

2 That in compliance of order dated 26-08-2025 passed by the Principal Bench, National Green Tribunal in the matter of OA No. 193/2024 titled as Chandan Singh Vs State of Himachal Pradesh and Ors, the cost imposed on Respondent No.1 (State of Himachal Pradesh) and

District Magistrate
District Sirmour,
Nahan, (H.P.)

Respondent No. 3 (District Magistrate) has been prepared in the form of Demand Draft bearing No. 001258 dated 01-10-2025 and 001259 dated 01-10-2025 amounting of Rs. 10,000/- (Ten Thousand) each and the same has been forwarded through the concerned counsel vide letter dated 01-10-2025 (copy enclosed) with the request to deposit the said demand drafts in the National Green Tribunal, Bar Association, Principal Bench, New Delhi at the earliest **(Annexure-R-1).**

3. That the National Green Tribunal passed the following direction on dated 26-08-2025 (Para No. 7 & 8) mentioned as under-

(7.) ***By Order dated 10-02-2025 personal appearance of District Magistrate, Sirmaur was also ordered.***

(8.) ***In compliance thereof Ms. Priyanka Verma, IAS, District Magistrate, Sirmaur has appeared through VC and we have interact with her and she has undertaken to look into the environmental issue involved and file additional response with respect to the aspects highlighted in the course of hearing of the case".***

That in compliance of the direction given by the National Green Tribunal on dated 26-08-2025, the report was sought from the Sub Divisional Officer, (C), Kaffota, District Sirmaur and the Mining Officer, Sirmaur .

4. That as per the report submitted by the Sub Divisional Officer, Kafotta District Sirmaur vide letter dated 01-10-2025 **(Annexure-R-4)**, a joint inspection of the Giri Lime chemical & Mine Muner, Tehsil Kamrau, District Sirmaur was conducted by the revenue regional agencies on 25-09-2025 and 26-09-2025 .

District Magistrate,
District Sirmaur,
Nahan, (H.P.)

As per the joint inspection report and in accordance with the agreement between the petitioner (Sh. Chandan Singh) and Giri Lime, dated 08-01-2024, the points wise report mentioned as under-:

Sr. No	**Action to be taken as per the agreement dated 08-01-2024**	**Details of works done on the spot as per the inspection dated 26-09-2025**
1	During the inspection, the villagers told that the road of their village has been blocked due to debris. The villagers want to repair it by themselves . The expenses incurred in this will be borne by the mining lease holder. Both the parties have agreed on it.	During the spot inspection, condition of the road was found to be damaged at the several places. The First party, Petitioner, (Mr. Chandan Singh) stated that the second party had not repaired the road. whereas the second party stated in its statement that the road had been repaired. Due to the excess water in the ditch/ drain on the mansoon season the road has been damaged again. The second party has also agreed to repair it again, The road was also found damaged at some places on the spot.
2	The villager said that some natural sources of their village have been buried under debris in 2015. There is a need of repair. The villagers were requested to prepare an estimate for repair the said natural water sources and send it to the Mining Officer, Nahan through the panchayat so that budget provision can be made for it.	The petitioner, Chandan Singh and others reported that the natural sources are damaged. However, a stepwell (Bawadi) and a small water source were found in working condition on the spot. The stepwell (Bawadi) was white washed but the said stepwell (Bawadi) is not listed in the

District Magistrate,
District Sirmour,
Nahan, (H.P.)

		revenue documents. The path leading to the second small water source is narrow. The second party (Giri Lime Chemical & Mine) has agreed to repair it in their statement.
3	The villagers told that due to the storm during the rainy season, the area around the temple has been filled with big rocks, for which instructed has been given to the mining lease holder to remove all the rocks around the temple and also contribute in the repairs that are needed in the temple.	A large stone was found in the (Khad). Due to which the direction of the khad's water in the rainy season has changed slightly. The second party (Giri Lime Chemical & Mine) has also agreed to break the stone and repair the blocked water flow.
4	Apart from this, the lease holder was also instructed to construct a check dam in the drain adjoining the village so that any untoward incident could be avoided in future.	Check dam were found installed at the spot as per prior agreement.

5 That as per the report submitted by the Mining Officer, Sirmaur at Nahan vide letter dated 01-10-2025 **(Annexure-R-III)**, the sanctioned mining lease area of M/s Giri Lime and Chemicals, comprises of Kh. No. 520/1, measuring 47-14 Bighas, situated in Mauza Chowki Mrigwal, Tehsil Paonta Sahib, District Sirmaur was inspected by the Mining Officer on 25-09-2025. The concerned Patwari and owner of mining lease area were also present during the inspection. During the course of inspection following observation have been made-

1) No fresh sign of mining activities was noticed in the granted lease area of M/s Giri Lime and Chemicals.
2) The previous mining activities are within the sanctioned lease area and no mining has been carried outside the lease area.

District Magistrate,
District Sirmour,
Nahan, (H.P.)

3) The approach road leading to the mining lease area was found to be damaged, due to recent precipitation/rains.

4) The boundary pillars of the lease area were checked and found intact.

At the time of inspection, the mining lease holder has been asked to ensure all the commitments made to the villagers of the village Kuner situated in downhill side of the mine area on 08-01-2024 and to submit the compliance report. The Mining operation in the said area were temporarily suspended by the Mining Officer till 30-09-2025. To resume mining operation in the said granted lease area, the lease holder has to restore the approach road as well as have to develop the pit area for extraction of mineral. This preparatory work will take approximately 4-6 weeks.

That the Report/Response on behalf of the Respondent No. 03 (District Magistrate, District Sirmaur) is submitted before Hon'ble NGT with the request that the report may kindly be taken on record for consideration please.

District Magistrate,
District Sirmour,
Nahan. (H.P.)

District Magistrate,
District Sirmaur at Nahan.
(Respondent No. 03)

Registered

(Annexure - R - I)

NO.DC-DEV(OA NO. 193/2024)-
OFFICE OF THE DEPUTY COMMISSIONER
DISTRICT SIRMAUR AT NAHAN (HP)

Dated the Nahan 2025

To,

Mr. Anubhav Sharma
Panel Advocate Vibodh Legal 30,
2nd Flour, Behind ICICI Bank,
Jangpura Extension,Extension,
New Delhi- 110014.
Email- adv.anubhav@outlook.com
(97362-99505)

Subject. **Regarding depositing the cost on behalf of Respondent No. 1 (State of Himachal Pradesh) and Respondent No. 3 (District Magistrate) in the matter of OA No. 193/2024 titled as Chandan Singh & Ors V/s state of HP & Ors.**

Sir,

In compliance of the order dated 10-02-2025 and 26-08-2025 passed by the Hon'ble National Green Tribunal in OA No. 193/2024 titled as Chandan Singh and Ors V/s state of HP and Ors. The cost imposed on Respondent No. 1 (state of Himachal Pradesh) and Respondent No. 3 (District Magistrate) has been prepared in the form of Demand Drafts bearing No. 001258 dated 01-10-2025 and 001259 dated 01-10-2025 amounting of Rs. 10,000/- (Ten Thousand) each.

You, are, therefore, requested to ensure for deposition of the said Demand Drafts in the National Green Tribunal, Bar Association, Principal Bench, New Delhi at the earliest and send the acknowledgement to this office for future reference and record please.

Encls. 2 No. demand drafts

Yours faithfully

Additional District Magistrate,
District Sirmaur at Nahan.

Copy is forwarded to the District Attorney, HP Legal Cell, 27th Sikhdra Road, Mandi House, Himachal Bhawan, New Delhi-110001 for information and necessary action please.

Additional District Magistrate,
District Sirmaur at Nahan.

HDFC BANK

A/C PAYEE ONLY
NOT NEGOTIABLE

DEMAND DRAFT
VALID FOR 3 MONTHS ONLY
PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD

0 1 1 0 2 0 2 5

ON DEMAND PAY *NATIONAL GREEN TRIBUNAL BAR ASSOCIATION PRINCIPAL BENCH NEW DELHI* Or Order
अदा करें या उनके आदेश

Rupees रुपये TEN THOUSAND ONLY

₹ *10,000.00

FOR VALUE RECEIVED

DEPUTY COMMISSIONER SIRMAUR NCAP KALAAMB
NAHAN

NAHAN - 173001

Not beyond 10,000/-

B21091

AUTHORISED SIGNATORIES
Please sign above

REF. No. 017383508762

⑈001258⑈ 173240052⑆ 999990⑈ 16

HDFC BANK

A/C PAYEE ONLY
NOT NEGOTIABLE

DEMAND DRAFT
VALID FOR 3 MONTHS ONLY
PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD

0 1 1 0 2 0 2 5

ON DEMAND PAY *NATIONAL GREEN TRIBUNAL BAR ASSOCIATION PRINCIPAL BENCH NEW DELHI* Or Order
अदा करें या उनके आदेश

Rupees रुपये TEN THOUSAND ONLY

₹ *10,000.00

FOR VALUE RECEIVED

DEPUTY COMMISSIONER SIRMAUR NCAP KALAAMB
NAHAN

NAHAN - 173001

Not beyond 10,000/-

B21091

AUTHORISED SIGNATORIES
Please sign above

REF. No. 017383508763

⑈001259⑈ 173240052⑆ 999990⑈ 16

क्रमांक उ.म.अ.(ना.) /कफोटा/ एस.डी.के./2025......2389

कार्यालय उपमंडलाधिकारी (ना0) कफोटा जिला सिरमौर (हि0प्र0)।

दिनांक कफोटा 01 अक्तुबर 2025।

सेवा में

अतिरिक्त जिला दण्डाधिकारी महोदय,
सिरमौर स्थित नाहन (हि0प्र0)।

विषय :– माननीय हरित न्यायाधिकरण प्रकरण संख्या 193/2024 चंदन सिह बनाम गिरी लाईम एण्ड कैमिकल लाईम मुनेर तहसील कमरऊ जिला सिरमौर (हि0प्र0) की मौका रिपोर्ट।

महोदय,

महोदय के आदेश दिनांक 25.09.2025 की अनुपालना में दिनांक 25.09.2025 व 26.09.2025 राजस्व क्षेत्रीय अभिकरण द्वारा गिरी लाईम कैमिकल माईन मुनेर तहसील कमरऊ जिला सिरमौर का संयुक्त निरीक्षण किया गया। मौका पर किए गए निरीक्षण व इस कार्यालय द्वारा शिकायत कर्ता (चंदन सिह) तथा गिरी लाईम बीच हुए समझौते दिनांक 08.01.2024 के अनुसार बिन्दूबार रिपोर्ट निम्न प्रकार से है :–

क्रमांक	दिनांक 08.01.2024 के समझौते के अनुसार की जाने वा कार्यवाही	दिनांक 26.09.2025 के निरीक्षण के अनुसार मौका पर किए गए कार्य का विवरण	टिप्पणी
1.	ग्राम वासियों ने निरीक्षण के दौरान यह बताया कि उनके गांव का रास्ता मलबा आने की वजह से बंद हो गया है जिससे कि ग्रामवासी कुनैर अपने आप ही सुधारना चाहते है इसमें जो खर्चा आऐगा उसका वहन खनन पटटा धारक करेंगे जिसके लिए दोनो पक्षो ने सहमति दर्ज की है।	मौका निरीक्षण के दौरान मार्ग की दशा कई स्थानों पर क्षतिग्रस्त पाई गई । प्रथम पक्ष (श्री चंदन सिह) ने व्यान दिया गया है कि द्वितीय पक्ष द्वारा रास्ते को ठीक नही किया गया है जबकि द्वितीय पक्ष ने अपने व्यान में जाहिर किया है कि मौका पर रास्ते की मुरम्मत करवाई गई थी परंतु इन बरसातो में अधिक वर्षा होने के कारण व खडड/नाले में ज्यादा पानी आने के कारण यह मार्ग दोबारा क्षतिग्रस्त हुआ है। जिसे दोबारा मुरम्मत करने के लिए भी द्वितीय पक्ष ने सहमति दर्ज की है। मौका पर भी मार्ग कुछ स्थानो पर क्षतिग्रस्त पाया गया है।	
2.	पानी के प्राकृतिक स्त्रोत बारे ग्राम वासियों ने बताया कि 2015 से इनके गांव के कुछ प्राकृति स्त्रोत मलबे में दब गये है जिसमें	प्रथम पक्ष (चंदन सिह आदी) द्वारा प्राकृतिक स्त्रोत क्षतिग्रस्त बताए गए। जबकि मौका पर एक बावडी व एक छोटा जल स्त्रोत चालू स्थिति में पाए गए	

	सुधार की आवश्यकता है इसके लिए ग्राम वासियों से यह अनुरोध किया गया कि उक्त प्राकृतिक जल स्त्रोतो के लिए ऐस्टीमेट तैयार करके पंचायत के माध्यम से खनन कार्यालय नाहन को प्रेषित करें ताकि उसके लिए बजट का प्रावधान किया जा सके।	है। बावडी पर सफेदी का कार्य हुआ था। जबकि बावडी राजस्व दस्तावेज में दर्ज न है। दूसरी छोटे जल स्त्रोत तक जाने का रास्ता संकरा है जिसे ठीक किए जाने के लिए भी द्वितीय पक्ष (गिरी लाईम कैमिकल एण्ड माईन) द्वारा अपने व्यान में सहमति दर्ज की है।	
3.	ग्राम वासियों ने बताया कि बरसात में बलबा आने से मंन्दिर के आसपास का क्षेत्र बडी बडी चटटानो के आने से भर गया है जिसके लिए खनन पंटटा धारको को निर्देश दिए गए कि मंन्दिर के साथ के आस पास जो भी चटटाने है उन्हे हटाया जाए और मन्दिर में भी कुछ मुरम्मत की जरूरत है उसमें भी योगदान करें।	मौका पर खडड में एक बडा पत्थर पाया गया जिसके कारण बरसाती खडड के पानी के प्रवाह की दिशा कुछ बदल चुकी है। द्वितीय पक्ष (गिरी लाईम कैमिकल एण्ड माईन) द्वारा पत्थर को तोडकर पानी के बहाव के अवरूद्व हुए रास्ते को ठीक किए जाने हेतु भी अपनी सहमति दर्ज की है।	
4.	इसके अतिरिक्त पटटा धारक को यह भी निर्देश दिए गये कि गांव के साथ लगते नाले में चैक डैम लगाये जाए ताकि भविष्य में किसी अप्रिय घटना से बचा जा सके।	मौका पर पुर्व सहमति के अनुसार चैक डैम लगे पाए गए है।	

अतः अनुपालना रिपोर्ट पूर्व में दिनांक 08.01.2024 को हुए समझौते के प्रति व मौका व्यान दिनांक 26.09.2025 मय मौका फोटोग्राफ आगामी कार्रवाई हेतु महोय की सेवा में प्रस्तुत है।

संलग्न : 15 वर्क

भवदीय

(ओ0पी0 ठाकुर), हि0प्र0से0,
उपमडलाधिकारी (ना0),
कफोटा, जिला सिरमौर (हि0प्र0)।

संयुक्त निरीक्षण रिपोर्ट

दिनांक :- 26 सितंबर 2025

श्रीमान जी, मौखिक आदेश माननीय **उप मंडलाधिकारी (ना0) कफोटा** व माननीय **जिला खनन अधिकारी** , नाहन जिला सिरमौर दिनांक 25 सितंबर 2025 की अनुपालना में जॉइन्ट इन्स्पेक्शन , **श्री चन्दन सिंह पुत्र रामनाथ (प्रथम पक्ष) बनाम गिरी लाइम एण्ड केमिकल माइन (द्वितीय पक्ष)** , मुकाम कुनेर , मौजा चौकी मृगवाल , तहसील कमरउ (पटवारी हल्का मय सहायक माइनिंग निरीक्षक हल्का द्वारा) की गई । बिन्दुवार रिपोर्ट जिला खनन अधिकारी जी , द्वारा मांगी गई थी जो निम्न प्रकार से है :-

1) पूर्व मे दोनों पक्षों के मध्य रास्ते/मार्ग को सुधारने की बात की गई थी , जिसके खर्चे को वहन करने की द्वितीय पक्ष द्वारा सहमति दी गई थी । प्रथम पक्ष की ओर से चन्दन सिंह आदि ने बयान दिया की आम रास्ते को ठीक नहीं करवाया गया है। जबकि दूसरे पक्ष की ओर से रमेश माइनिंग mate , गुमान सिंह उप प्रधान आदि ने बयान दिया की रास्ते की मरम्मत करवाई गई थी किन्तु अधिक वर्षा के कारण नाले/खड्ड में पानी ज्यादा जाने के कारण यह मार्ग दोबारा क्षति ग्रस्त हुआ है । जिसकी दोबारा मररम्मत करने की सहमति द्वितीय पक्ष द्वारा दी गई । दोनों पक्षों के बयान संलग्न हैं । मौका पर कुछ स्थानों पर मार्ग क्षति ग्रस्त पाया गया ।
2) शिकायत करता प्रथम पक्ष द्वारा प्राकृतिक जल स्त्रोत भी क्षति ग्रस्त बताए गए । मौका पर एक बावड़ी व छोटा जल स्त्रोत चालू स्थिति में पाया गया । बावड़ी पर व्हाइट वॉश किया हुआ था। हालांकि कागजात माल में उक्त जल स्त्रोत दर्ज नहीं हैं । छोटे जल स्त्रोत तक जाने का मार्ग संकरा था, जिसे सही करने की सहमति द्वितीय पक्ष द्वारा दी गई ।
3) मौका पर एक बड़ा पत्थर खड्ड मार्ग के मध्य खड़ा पाया गया , जिस कारण बरसाती खड्ड की जल धारा के प्रवाह की दिशा कुछ बदल चुकी है । बातचीत के दौरान द्वितीय पक्ष ने पत्थर को छोटे-छोटे टुकड़ों मे तोड़कर हटाने का आश्वाशन दिया।
4) मौका पर पूर्व सहमति पत्र अनुसार चेक डैम लगाए गए पाए गए । अत विस्तृत रिपोर्ट आगामी कार्यवाही हेतु सेवा में पेश है ।

संलग्न : **Photographs of site**

तिथि: 26/9/25

ग्रामीण राजस्व अधिकारी
PC बड़वास तह0 कमरऊ
जिला सिरमौर हि0 प्र0

ग्रामीण राजस्व अधिकारी

Scanned with OKEN Scann

ब्यान श्री चन्दन सिंह पुत्र रामनाथ पूर्व प्रधान GP बड़वास
" मदन सिंह पुत्र जीत सिंह R/O कुनैर आयु 40 वर्ष
" सूरत सिंह S/O रामनाथ R/O " आयु 70 वर्ष
" सुरेश पुत्र सन्तराम R/O " आयु 40 वर्ष

ने मुश्तरका तौर पर बयान किया की आज हल्का पटवारी मय कागजात माल व माइनिंग निरीक्षक (सहायक) नाका चौकी हेवना चन्दन सिंह बनाम गिरी लाइम एण्ड केमिकल माइन्स के शिकायत पत्र कि छानबीन हेतू मौका पर आए। हमने ब्यान दिया कि:-

1) पट्टा धारक गिरी लाइम एण्ड केमिकल माइन्स (द्वितीय पक्ष) ने आम रास्ता ठीक करने में जो खर्चा आना है, उसका वहन करने की सहमति दी थी, किन्तु ता हाल रास्ता सही नहीं किया गया। वर्तमान में भी रास्ता खराब स्थिति में है।

2) वर्ष 2015 से इनके कुछ प्राकृतिक स्त्रोत मलबे में दब गए हैं जिसका सुधार करवाने की हम गुजारिश करते हैं;

3) पट्टा धारक द्वारा मन्दिर के पास खड्ड के मध्य बड़ी चट्टान को हटाने पर सहमति दी थी। किन्तु आज भी वह चट्टान/बड़ा पत्थर हटाया नहीं गया है। जिस कारण पानी (बरसाती) की दिशा गांव के मर्णि की तरफ मुड़ चुकी है।

4) खड्ड के साथ कई स्थानों पर चेक डैम द्वितीय पक्ष गिरी लाइम एण्ड केमिकल माइन्स द्वारा लगा दिए गए हैं। मन्दिर के बिल्कुल निचे की तरफ खड्ड के साथ डंगा लगवाने का भी हम अनुरोध करते हैं।

5) खड्ड के किनारे बनी हुई बावड़ी भी असुरक्षित है।

यही हमारा ब्यान है जिसे हम सही मानते हैं।

RO&AC

चन्दन सिंह
मदन सिंह
सुरत सिंह
सुरेश

URO Barwas
26/9/25

A.M.I Hayane.

Scanned with OKEN Scanner

ब्यान श्री गुमान सिंह उप प्रधान ग्राम पंचायत बड़वास R/o चान्दपुर

श्री रामस्वरूप पुत्र सुन्दर सिंह R/o चौकी मृगवाल आयु 62 वर्ष
श्री रघुवीर सिंह पुत्र नन्दा राम R/o चौकी मृगवाल आयु 55 वर्ष
श्री रामेश्वर पुत्र मदन सिंह R/o चौकी मृगवाल आयु 42 वर्ष
श्री रमेश चन्द पुत्र भीम सिंह R/o ~~चौकी मृगवाल~~ बड़वास आयु 60 वर्ष

ने मुश्तरका तौर पर ब्यान किया कि आज हल्का पटवारी मय कागजात माल व सामान पैमाईश तथा सहायक खनन निरीक्षक मौका पर गुरुकाम गिरी लाइम & केमिकल माइन्स, कुनैर, मौजा चौकी मृगवाल आए। हमने उन्हें ब्यान दिया कि पिछली बारीशों के कारण माइन्स गांव का रास्ता बन्द व खराब हो चुका है। जिसे लाइम ने इस मार्ग को सही व दुरुस्त किया था। जिसको बरसात के कारण नाले/खड्ड में पानी ज्यादा आने के कारण यह दोबारा खराब हो चुका है। इसके अतिरिक्त कुनैर स्थित मन्दिर को माइन्स की वजह से कोई नुकसान नहीं हुआ है। माइन मालिक द्वारा खड्ड/नाले के साथ-साथ चैक डैम लगाए गए हैं। कुनैर गांव की आबादी व खेत माइन से लगभग 01 कि० मी० से अधिक है। इसके अलावा जो प्राकृतिक जल स्त्रोत हैं वह दुरुस्त अवस्था में मौजूद हैं। यही हमारा ब्यान है जिसे हम सही व दुरुस्त मानते हैं। हम यह दरख्वास्त करते हैं कि यथा शिघ्र आम रास्ते व जल स्त्रोत मार्ग व छुड़ा, सत्यम [illegible] जो मन्दिर के समीप खड्ड में मौजूद है उसे स्थानान्तरित/व दुरुस्त करेंगे।

1) Gumaan S/ सैला
उप प्रधान ग्राम पंचायत बड़वास वि.ख. [illegible] (सिरमौर)
25/9/2025

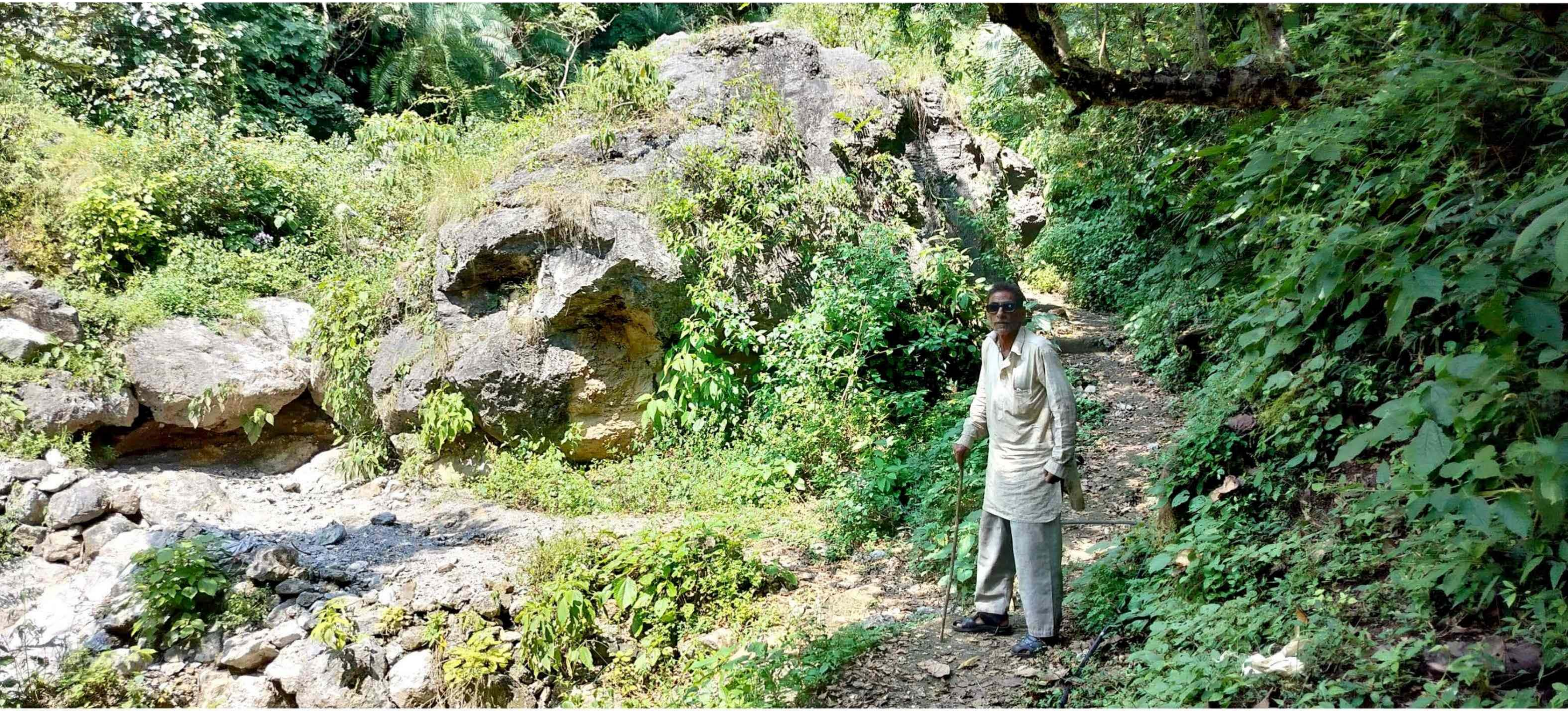
2) रामस्वरूप

3) रघुवीर

4) रामेश्वर (मुन्शी माईन)

5) R.C. रमेश (mining mate)

25/9/25
Village Revenue Officer
Patwar Circle Barwas
Teh. Kamrau, Distt Sirmour



Scanned with OKEN Scanner

Scanned with OKEN Scanner

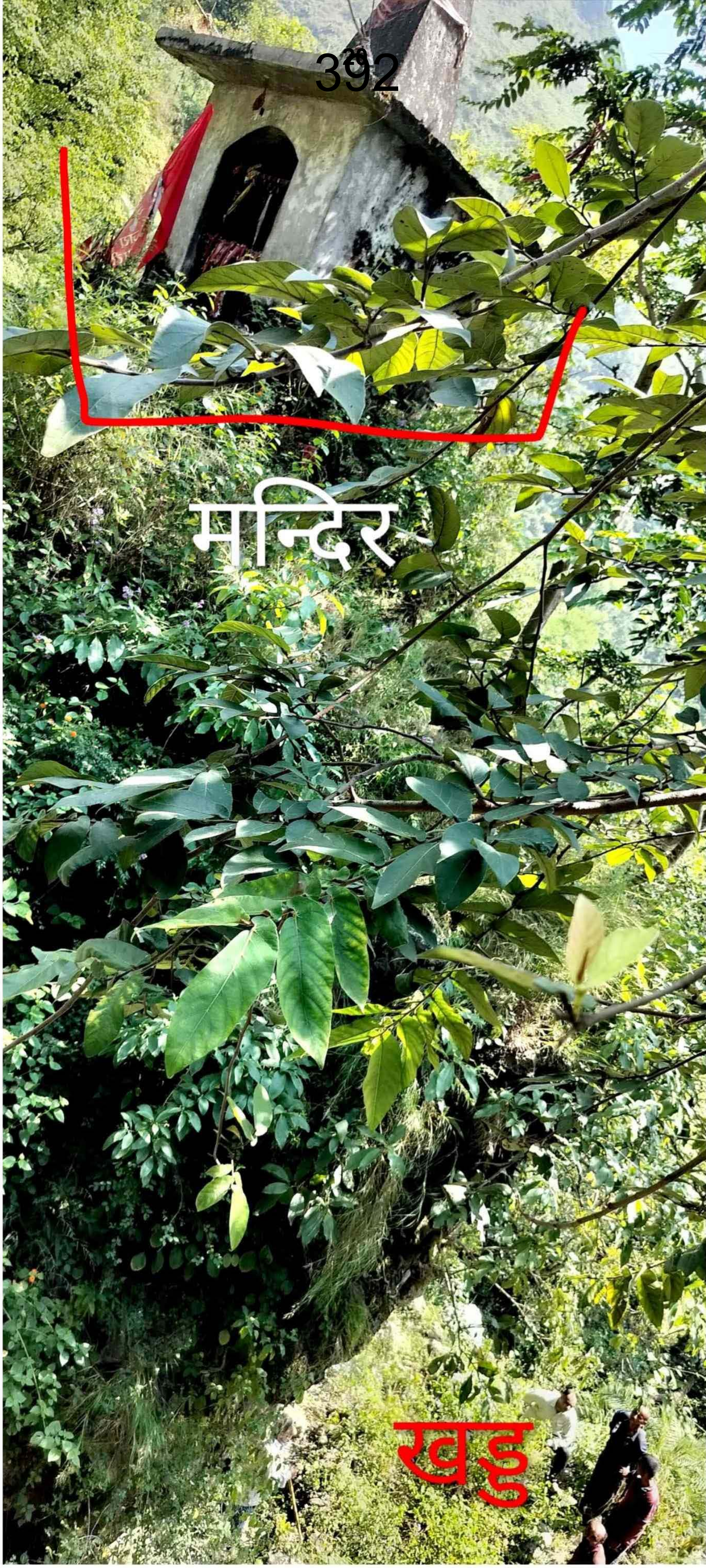
Scanned with OKEN Scanner

Scanned with OKEN Scanner

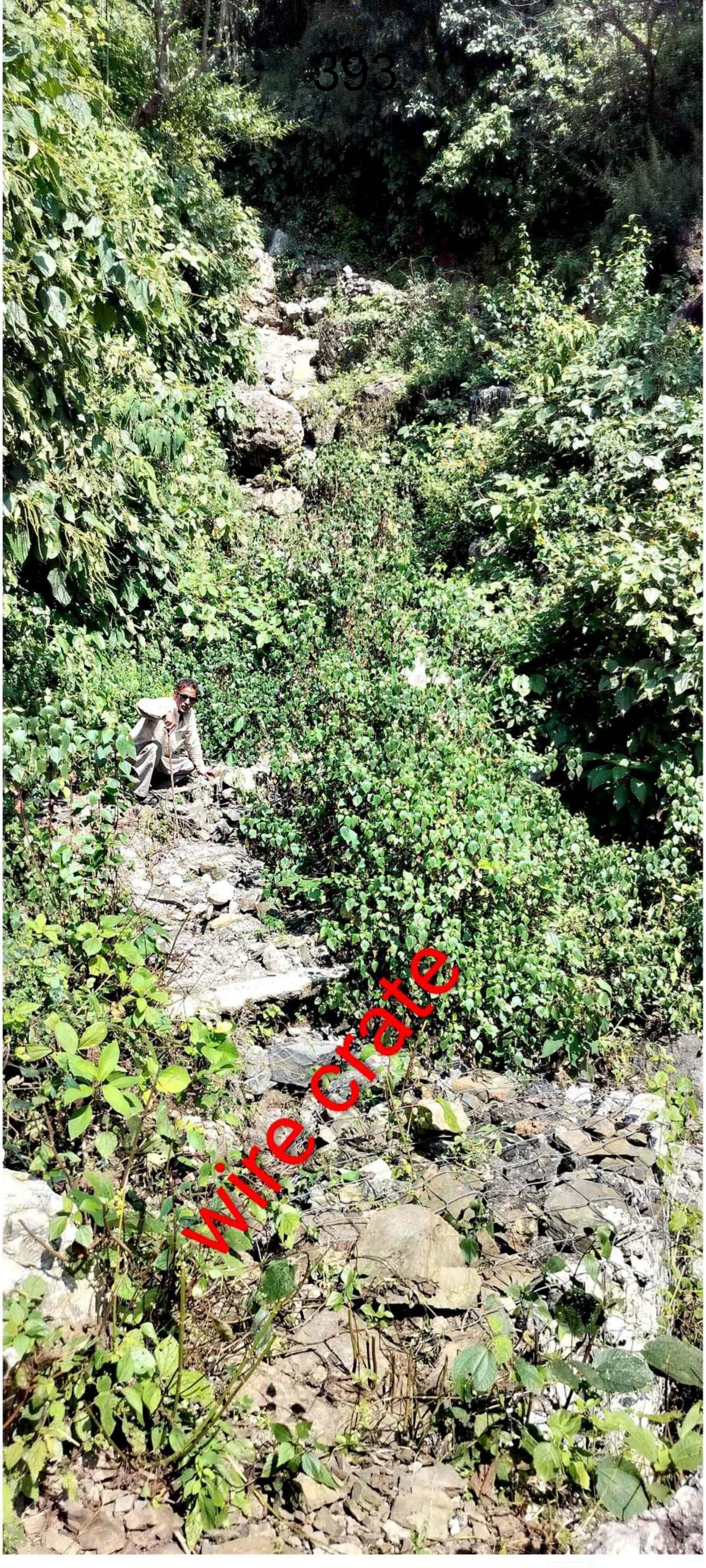
Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner



Scanned with OKEN Scanner



Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner

(Annexure - R-III)

No Udyog (Bhu) SMR-Arun Grover-33/85- 1243
Office of the Mining Officer, Nahan
Distt. Sirmour (H.P.)
Dated **Nahan** 01/10/2025

DC/ADC/ADM/AC/DRO
Branch.......HSD
D.No. 18750 ... 12
Date... 3/10/25 3.10.25

To

The Deputy Commissioner
District Sirmaur, (H.P.)

Subject: **Inspection report of the mining lease area of M/s Giri Lime & Chemicals w.r.t O.A. No. 193/2024 titled as Chandan Singh & Ors. Vs State of H.P. & Others.**

Madam,

This is with reference to the discussion held in your esteemed office on 22/09/2025 regarding NGT matter O.A. No. 193/2024 titled as Chandan Singh & Ors. Vs State of H.P. & Ors. it is submitted that the sanctioned mining lease area of M/s Giri Lime and Chemicals, comprises of Kh. No. 520/1, measuring 47-14 Bighas, situated in Mauza Chowki Mrigwal, Tehsil Paonta Sahib, Distt. Sirmour was inspected by undersigned on 25/09/2025. Sh. Narender Singh Halqa Patwari, Badwas and Sh. Arun Grover owner of mining lease area were also present during inspection.

During the course of inspection, following observation have been made;

1. No fresh sign of mining activities was noticed in the granted lease area of M/s Giri Lime and Chemicals.
2. The previous mining activities are within the sanctioned lease area and no mining has been carried outside the lease area.
3. The approach road leading to the mining lease area was found to be damaged, due to recent precipitation.
4. The boundary pillars of the lease area were checked and found intact.

At the time of inspection, the mining lease holder has been asked to ensure all the commitments made to the villagers of the village Kuner situated downhill side of the mine area on 08.01.2024 and to submit the compliance report. It is informed that, as per the orders issued by the office of the District Commissioner-cum-Chairperson District Disaster Management Authority, District Sirmour on 03/09/2025, the mining operation in the said lease area were temporarily suspended by this office till 30/09/2025. To resume mining operation in the said granted lease area, the lease holder has to restore the approach road as well as have to develop the pit area for extraction of mineral. This preparatory work will take approximately 4-6 weeks.

Submitted for your kind information and further action please.

Yours faithfully

(Sarit Chander)
Geologist-Cum-Mining Officer
Distt. Sirmour at Nahan

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPLE BENCH, NEW DELHI

Original Application No. 193 of 2024

IN THE MATTER OF:-

Chandan Singh ....Petitioner

VERSUS

State of Himachal Pradesh & Ors.

......RESPONDENTS

AFFIDAVIT

I. Priyanka Verma, Aged 39 years, at present serving as District Magistrate, District Sirmaur, Himachal Pradesh, do hereby solemnly affirm and state on oath as under:

2 That I am the Respondent No. 3 in the captioned matter and I am well conversant with the facts and circumstances of the case and as such I am competent to swear this Affidavit.

3 That I have read over and understood the contents of the accompanying application and state that the contents thereof are true and correct to the best of my knowledge and belief.

4 I state that the annexures annexed to the application are true copies of their respective originals.

DEPONENT

District Magistrate,
District Sirmour,
Nahan, (H.P.)

ATTESTED 6/12/25
(Jagdev Chand Sharma)
Advocate &
Oath Commissioner
Nahan H.P. (India)

VERIFICATION

I, the above-named Deponent, do hereby verify that the contents of the above Affidavit/ reply/ response are true and correct. No part of it is false and nothing material has been concealed there from.

Verified at Nahan on this the 6th day of October 2025.

Identified the deponent
Sh. Amit Sharma, JOA I.T.

District Magistrate,
District Sirmour,
Nahan, (H.P.)

DEPONENT

Certified that the above presented on oath before me on 6th Oct days 2025 at Nahan Deponent who is identified by Amit Sharma the contents of the same have been read over and explained to the deponent which have been admitted correct & true of the afficavit & making it there of hence attested

ATTESTED 6/10/25
(Jagdev Chand Sharma)
Advocate &
Oath Commissioner
Nahan H.P. (India)